

**REPORT OF PROGRESS IN EMPLOYMENT  
OF SCHEDULED CASTES AND SCHEDULED  
TRIBES PERSONNEL IN RAILWAYS**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1975. [Placed in Library. See No. LT-10111/76].

**PAYMENT OF GRATUITY (CENTRAL)  
AMENDMENT RULES, 1975**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): On behalf of Shri Balgovind Verma, I beg to lay on the Table a copy of the Payment of Gratuity (Central) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2868 in Gazette of India dated the 20th December, 1975, under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972. [Placed in Library See No. LT-10112/76].

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**FIFTY-EIGHTH REPORT**

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions.

**REPORT OF ESTIMATES COMMITTEE**

**EIGHTY-FOURTH REPORT**

SHRI R. K. SINHA (Faizabad): I beg to present the Eighty-fourth Report of the Estimates Committee regarding Action Taken by Government on the recommendations contained in their Sixty-second Report on the Ministry of Finance (Department of Banking)—Extension of Credit Facilities to Weaker Sections of Society and for Development of Backward Areas.

**COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES**

**FORTY-FOURTH, FORTY-FIFTH, FORTY-SIXTH AND FORTY-SEVENTH REPORTS**

SHRI D. BASUMATARI (Kokrajhar): I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Forty-fourth Report on Action taken by Government on the recommendations contained in their Twenty-fourth Report on the Ministry of Home Affairs—Socio-economic conditions of the Scheduled Castes and Scheduled Tribes in Laccadive, Minicoy and Amindivi Islands.

(2) Forty-fifth Report on Action Taken by Government on the recommendations contained in their Twentieth Report on the Ministry of Home Affairs and Planning Commission—Plan Allocations for Scheduled Castes and Scheduled Tribes.

(3) Forty-sixth Report on Action Taken by Government on the recommendations contained in their Twenty-third Report on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Andaman and Nicobar Islands.

(4) Forty-seventh Report Action Taken by Government on the recommendations contained in their Eleventh Report on the erstwhile Ministry of Education and Social Welfare (Department of Social Welfare)—Tribal Development Blocks in Gujarat.

Amendment Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

# BURMAH SHELL (ACQUISITION OF UNDERTAKINGS IN INDIA) BILL\*

12.03 hrs.

## DELHI LAND HOLDINGS (CEILING) AMENDMENT BILL\*

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): I beg to move for leave to introduce a Bill further to amend the Delhi Land Holdings (Ceiling) Act, 1960.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Land Holdings (ceiling) Act, 1960."

*The motion was adopted*

SHRI JAGJIVAN RAM: I introduce the Bill.

## STATEMENT RE. DELHI LAND HOLDINGS (CEILING) AMENDMENT ORDINANCE

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Land Holdings (Ceiling)

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): I beg to move for leave to introduce a Bill to provide for the acquisition and Transfer of the right, title and interest of the Burmah Shell Oil Storage and Distributing Company of India Limited in relation to its undertakings in India with a view to ensuring co-ordinated distribution and utilisation of petroleum products distributed and marketed in India by the said company and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the Burmah Shell Oil Storage and Distributing Company of India Limited in relation to its undertakings in India with a view to ensuring co-ordinated distribution and utilisation of petroleum products distributed and marketed in India by the said company and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI K. D. MALAVIYA: I introduce the Bill.

\*Published in Gazette of India Extraordinary Part II, section 2, dated 15-1-76.

†Introduced with the recommendation of the President.